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Central Administrative Tribunal, Lucknow Bench Lucknow

H. C. Tiwari vs. S.K. Badhlakoti & Others.

C.C.P. 33/2011  
In  
O.A. 150/2010

05.3.2012.

**Hon'ble Justice Sri Alok Kumar Singh, Member (J)**  
**Hon'ble Sri S. P. Singh, Member (A)**

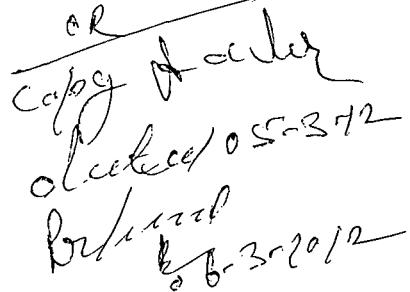
For applicant Sri Praveen Kumar.  
For respondents Sri Raghvendra Mishra.

M. P. 596/2012: This is an application for dismissal of the contempt petition on the ground that substantial compliance has been made as per the compliance report filed on behalf of the respondents. The learned counsel for the applicant fairly concedes that compliance has been made.

In view of the above, this contempt petition is finally disposed of in full and final satisfaction. Notices stands discharged.

  
**Member (A)**

  
**Member (J)**

  
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